

16

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : CA/204/2017  
PETITION NUMBER : CP/536/ (IB)/2017  
NAME OF THE PETITIONER(S) : AUTOCAP INDIA PVT LTD  
NAME OF THE RESPONDENT(S) : INFONET ASIA PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S-VARSHA  
for ~~Debtor~~  
Respondent

For Respondent Sharhe

2. Monish K. V/g  
for operational  
creditor

Vgmonish

**ORDER**

Counsel representing both the parties are present. Counsel for respondent submitted that the matter is pending before the Hon'ble High Court of Madras regarding the appointment of the IRP. He prayed for time to make further submission in regard to the status of the pending matter. Time is enlarged at request. Put up on 18.01.2018.

*sd -*  
S Vijayaraghavan  
Member (Technical)

*sd /*  
K Anantha Padmanabha Swamy  
Member (Judicial)